

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 576/GT/2020

Subject : Petition for revision of tariff of Vallur Thermal Power Station (1500 MW) after the truing up exercise for the period from 1.4.2014 to 31.3.2019.

Petition No. 411/GT/2020

Subject : Petition for determination of tariff of Vallur Thermal Power Station (1500 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Tamil Nadu Energy Company Limited

Respondents : A.P. Transmission Corporation Limited & 14 ors

Date of Hearing : **10.8.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Ms. Swapna Seshadri, Advocate, NTECL
Shri Anand K. Ganesan, Advocate, NTECL
Ms Ritu Apurva, Advocate, NTECL
Ms. Ashabari Thakur, NTECL
Shri Deepak Thakur, NTECL
Shri S. Vallinayagam, Advocate, TANGEDCO
Ms. B. Rajeswari, TANGEDCO
Ms. R. Ramalakshmi, TANGEDCO
Ms. R. Alamelu, TANGEDCO

Record of Proceedings

The order in the present petitions was reserved on 30.11.2021. However, the order could not be passed prior to the Chairperson Shri P. K. Pujari demitting office. Accordingly, the matter is listed for virtual hearing today.

2. During the hearing, the learned counsel for the Petitioner and the learned counsel for the Respondent TANGEDCO submitted that pleadings have been completed in the matter and the Commission may reserve orders.

3. The Commission directed the Petitioner to submit the following additional information in Petition No.576/GT/2020, after serving copy to the Respondents, on or before **26.8.2022**:



- a. Actual breakup of capital cost as per Form-5B (clearly stating the Plant & Machinery cost) as on the cut-off date and as on 31.3.2019;
4. The Respondents may file their replies by **5.9.2022**, after serving copy to the Petitioner, may file its rejoinder, if any, by **10.9.2022**.
5. Subject to the above, order in the petitions were reserved.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

